

Open Court

**Central Administrative Tribunal, Allahabad Bench
Circuit Bench at Nainital**

Original Application No.331/00686/2018

This the 28th day of August, 2018

**Hon'ble Mr. Justice Bharat Bhushan, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ganga Prasad aged about 58 years son of Sonpal Singh r/o 26 Ambedkar Marg, First Near Police Chauki D.L. Road, Dehradun.

Applicant

By Advocate: Sri Kartikey Hari Gupta

Versus

1. Union of India through Secretary, Ministry of Science and Technology, Government of India, New Delhi.
2. Surveyor General of India, Survey of India, Surveyor General Office, Post Box No. 37, Dehradun, Uttrakhand, India.
3. Grievance Redressal Committee at Office of Surveyor General of India, Survey of India, Surveyor General Office, Post Box No. 37, Dehradun, Uttrakhand, India.

Respondents

By Advocate: Sri P.K. Rai

ORDER

HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J)

Heard Sri Kartikey Hari Gupta, learned counsel for applicant and Sri P.K. Rai, learned counsel for respondents.

2. On the last occasion, learned counsel for applicant had sought time to file application for delay condonation. Today, counsel for applicant has argued that he does not want to file any application for condonation of delay for the simple reason that his grievance and cause of action is continuous one. He has also requested that his prayer is simple one. He has made

a representation dated 7.5.2018 (**Annexure No. 12 to the O.A.**) before the Grievance Redressal Committee. Learned counsel for applicant submitted that the applicant's grievance would be redressed, if the representation dated 7.5.2018 of the applicant should be decided by speaking and reasoned order by the respondents within the stipulated time bound manner.

4. Learned counsel for the respondents has no objection, if such a direction is given by the Tribunal.

5. In view of the limited prayer made by the counsel for the applicant, we feel that no useful purpose will be served in keeping the O.A. pending. Accordingly, the O.A. is disposed off with a direction to the respondent/competent authority to consider and decide the representation dated 7.5.2018 (**Annexure No.12 of the O.A.**) of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. It is made clear that we have not entered into merit of the case. No order as to costs.

(MOHD. JAMSHED)
MEMBER (A)

(JUSTICE BHARAT BHUSHAN)
MEMBER (J)

HLS/-